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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 457/2019

WARNER BROS. ENTERTAINMENT INC.Plaintiff

Through: Ms. Disha Sharma, and Ms. Surabhi

Pande, Advs.

versus

MOVIESFLIX.NET_& ORS.Defendants

Through: Mr. Abhay Prakash Sahay, CGSC

with Ms.Mannu Singh, Mr. Kunal Dhawan and Ms.Indira Goswami,

Advs. for DOT & MEITY

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK

(DHJS)

ORDER 14.07.2021

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Matter is being heard through Video Conferencing due to office order No.223/RG/DHC/2021

File has been taken up today on the noting of Registry that in the present case due to typographical error instead of 'extending the *ad-interim* injunction' decree has been extended although the case has not attained finality.

I have perused the application, order dated 26.08.2019 of Hon'ble Court and the order dated 12.07.2021 passed by the undersigned. The error appears to be typographical. Accordingly, the same stands rectified and it should be read as 'ex-parte *ad-interim* injunction' in place of 'Decree of Permanent Injunction'.





Copy of rectification order be sent to learned counsel for applicant through electronic mode.

JULY 14, 2021/tp

PURSHOTAM PATHAK (DHJS), J

Click here to check corrigendum, if any